

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI.**

PRINCIPAL BENCH, COURT NO. I

EXCISE APPEAL NO. 50085 OF 2019

[Arising out of the Order-in-Appeal No. BHO-EXCUS-001-APP-194-18-19 dated 29/08/2018 passed by The Commissioner (Appeals), CGST, Customs & Central Excise, Bhopal (M.P.).]

M/s Grey Iron Foundry,
Jabalpur.

Appellant

VERSUS

**Commissioner (Appeals), CGST,
Customs & Central Excise,**
GST Bhavan, 48, Administrative Area, Arera Hills,
Bhopal – 462 011 (M.P.).

Respondent

APPEARANCE

None for the appellant.

Shri Sanjay Kumar Singh, Authorized Representative (DR) – for the
Department

**CORAM : HON'BLE SHRI JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE SHRI P.V. SUBBA RAO, MEMBER (TECHNICAL)**

FINAL ORDER NO. 50598/2022

DATE OF HEARING : 11.07.2022

JUSTICE DILIP GUPTA

The communication dated 07 June, 2022 sent by the Deputy General Manager of the appellant mentions that the Certificate in Form IV has been issued regarding full and final settlement of the tax dues. The appeal stand dismissed as withdrawn.

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P.V. SUBBA RAO)
MEMBER (TECHNICAL)**